

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AISHWARYA ORGANISERS PRIVATE LIMITED

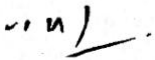
1.	NAME OF CORPORATE PERSON	Aishwarya Organisers Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	October 18, 2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Ahmedabad.
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U45202GJ2007PTC052001
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	37/1, Yogeshwar Nagar Society, Nr. Anjali Cinema Nr. Rushabh Flat, Vasna, Ahmedabad, Gujarat- 380007
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	February 16, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vinit Nagar 818, Shivalik Satyamev, Bopal-Ambli Cross Road, Bopal, Ahmedabad-380058, Gujarat Email: ipvinitnagar@gmail.com Telephone No: 02717-416007 IP Registration No.: IBBI/IPA-002/IP-N01223/2023-2024/14297 AFA:AA2/14297/02/311226/204162
8.	LAST DATE FOR SUBMISSION OF CLAIMS	March 18, 2026

Notice is hereby given that *Aishwarya Organisers Private Limited* has commenced voluntary liquidation on **February 16, 2026**.

The stakeholders of *Aishwarya Organisers Private Limited* are hereby called upon to submit a proof of their claims, on or before March 18, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Vinit Nagar
Liquidator of Aishwarya Organisers Private Limited

Date: 17-02-2026
Place: Ahmedabad

बैंक ऑफ बरोडा
Bank of Baroda

BANK OF BARODA, REGIONAL OFFICE
Mahalaxmi Tower, 1st Floor, Tithal Road,
Valsad, Ph.: 02632-241454
Email : recovery.bulsar@bankofbaroda.co.in

CORRIGENDUM

This is with reference to the sale notice published on 13.01.2026. E-auction reserve price of sr. No (1) Ahir Ashokbhai Dhirubhai Please read Reserve Price Rs. 29,44,845/- EMD : Rs. 2,94,484.50/- instead of Reserve Price Rs. 33,34,594/- EMD : Rs. 3,33,459.40/- All other details remain unchanged.

Date : 16.02.2026 Sd/- Authorized Officer,
Place : VALSAD Bank of Baroda

बैंक ऑफ बरोडा
Bank of Baroda

Bank of Baroda, Baroda City Region, 5th floor,
Suraj Plaza-III, Sayajigunj, Baroda-390020, Gujarat
Ph.: -91-265-23610026, 236313, 34, 36

CORRIGENDUM

This is with reference to the E-Auction Sale Notice, Published on Dated 10.02.2026, please read as Public Auction Date : 27.02.2026 instead of 28.02.2026. All other details and terms & conditions of the said Gold Loan Auction Sale Notice remain unchanged.

Date : 16.02.2026 Sd/- Authorized Officer,
Place : Baroda Bank of Baroda

बैंक ऑफ बरोडा
Bank of Baroda

Vijalpore Branch, Opposite Shushrusha Hospital,
Sadar Chowk, Vijalpore, Navsari - 396450.
Ph. 02637-281181. Email : vijalp@bankofbaroda.bank.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE

Whereas, We, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 04.11.2025 (also published in Financial Express (English edition) and Gujarat Guardian (Gujarati edition newspaper on 07-12-2025)) calling upon the Borrowers/Mortgagors Mr. Hirenkumar Narandas Upadhyay to repay the amount mentioned in the notice being Rs. 9,25,597.02 (Rupees Nine Lac Twenty Five Thousand Five Hundred Ninety Seven and Paise 20 Only) as on 04.11.2025 (Inclusive of interest up to 04.11.2025) and further interest and charges and expenses within 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagor having failed to repay the amount, notice is hereby given to The Borrower/Mortgagor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 13th Day of February of the year 2026.

The Borrowers/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of Rs. 9,25,597.02 (Rupees Nine Lac Twenty Five Thousand Five Hundred Ninety Seven and Paise 20 Only) as on 04.11.2025 (Inclusive of interest up to 04.11.2025) and further interest and charges and expenses thereon until full and final payment.

The borrower's attention is invited to provision of sub section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property

All the right, title and interest in immovable property bearing Revenue Survey No. 119/3, total land measuring 25496.30 sq. mtrs. area known as "Radhe Residency" paiki Plot no. 1701 i.e. new Block No. 5734 plotted land measuring 596 constructed multistoried building namely "Radhe Residency" paiki flat No. 201, 2nd floor, construction of flat measuring 64.1263 sq. mtrs. super built-up area and 51.3011 sq. mtrs. built-up area bearing Municipal House no. (old) 2142/0 of ward no. 09 along with undivided share in land measuring 19.1707 sq. mtrs. situated at Vijalpore, Taluka Jalalpore, District Navsari, Gujarat-396450 in the name of Mr. Hirenkumar Narandas Upadhyay and bounded as below:- East : Flat No. 202, West : Common Plot, North : Road & Plot, South : Passage and Lift.

Chief Manager & Authorized Officer
Bank of Baroda

Date : 13.02.2026 | Place : Navsari

पंजाब नैशनल बैंक
punjab national bank

...येरो के पासी/... the name you can BANK upon!

PUNJAB NATIONAL BANK, RAJKOT CIRCLE,
2nd Floor, JP Sapphire Building, Race Course Road, Rajkot - 360 001

PREMISES REQUIRED

Punjab National Bank Requires suitable ready - built and well constructed hall type building having Carpet Area including space for ATM on Lease / Rental basis premises should be preferably in Ground Floor and if in First Floor, lift facility as per following:

Site	District	Area Required	Location
Lakhtar	Surendra-Nagar	(1200-1600) Sq. Ft. including Space for ATM (Commercial)	Lakhtar Near Lakhtar Bus Stand

Premises offered should have all clearance certificates from statutory authorities. Interested Owners / Registered Power of Attorney Holders of such Premises in the desired locality who are ready to lease out their readily available Premises on Long Term Lease Basis Preferably for 15 Years or more may send their offers in the prescribed format available on Bank's Web Site www.pnb.bank.in or the same may be obtained from the above address during office hours. The complete offer duly sealed & signed and should reach the undersigned on or before 15:00 Hrs. on 24.02.2026 at the above address.

No brokerage will be paid by the Bank. Bank reserves the right to accept or reject any or all offers at its sole discretion without assigning any reasons whatsoever.

Bank has the right to decide acceptability of any terms and conditions without giving any justification/reason

Dt. 17.02.2026 CIRCLE HEAD

Muthoot Homefin (India) Ltd.
Corporate Office : Muthoot Homefin (INDIA) Ltd. 19/E,
The Ruby, SenapatiBapat Marg, Tulsi Pipe Road, Near
Ruparel Corporate, Dadar West, Mumbai - 400028.

CORRIGENDUM

Refer to the advertisement of the Private Treaty Auction Notice published in Business Standard (Eng.) & Gujarati Mitra (Guj.) Ahmedabad (Surat) Edition published on 14-February-2026 under the Borrower Name Jitubhai Himathbhai Parmar, LAN No. 004-00403180. Due to an inadvertent mistake in the RP (Reserve Price) & EMD (Earnest Money Deposit) was mentioned as RP- Rs. 6,000/- (Rupees Six Thousand Only) instead of Rs. 2,24,000/- (Rupees Two Lakh Twenty Four Thousand Only) and was mentioned as EMD- Rs. 600/- (Rupees Six Hundred Only) instead of Rs. 22,400/- (Rupees Twenty Two Thousand Four Hundred Only) We therefore, request to read the correct details While the other contents in the said notice remains unchanged.

Date: February 17, 2026 Sd/- Authorized Officer,
Place: Surat Muthoot Homefin (India) Limited

STATE BANK OF INDIA

Stressed Assets Recovery Branch (10059) : 2nd Floor, Samyak Status,
Opp. D R Amin School, Diwalipura Main Road, Vadodara - 390007.

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of State Bank of India, Stressed Assets Recovery Branch, 2nd Floor, Samyak Status, Opp. D.R. Amin School, Diwalipura Main Road, Vadodara - 390007 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 02.07.2025 calling upon the borrower Mr. Muskan Sharma (Borrower) and Mr. Vivek Sharma (Co-Borrower) to repay the amount mentioned in the notice being Rs. 29,69,370/- (Rupees Twenty Nine Lakh Sixty Nine Thousand and Three Hundred Seventy Only) as on 01.07.2025 less: recoveries thereafter together with further interest at the contractual rate on aforesaid amount together with incidental expenses, costs charges thereon within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to Borrowers, legal heirs (known-unknown), legal representatives (known-unknowns), guarantor and the public in general that, the undersigned has taken Physical Possession of the properties described herein below in exercise of the powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules and in compliance of order dated 06.01.2026 by Hon'ble Additional Civil Judge & Additional Chief Judicial Magistrate, Anand in CRMA J No. 1447/2025 under Section 14 of the said Act on this 14th day of February 2026.

The Borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of State Bank of India for net amount of being Rs. 29,69,370/- (Rupees Twenty Nine Lakh Sixty Nine Thousand and Three Hundred Seventy Only) as on 01.07.2025 less: recoveries thereafter together with further interest and cost etc. till the date of payment and incidental expenses, costs, charges etc.

The Borrower's attention is invited to the provisions of sub section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of Land and Building of Flat No. 401, 4th Floor, Shreeji Vandan Flats, B/H J.K. Party Plot, Opp. Siddhivinayak Temple, 80 Feet Road, Anand admeasuring about 88.20 Sq. Mtrs. and undivided land area of 29.12 Sq. Mtrs. constructed on land bearing R.S. No. 504/2 + 504/3, T.P. No. 7, Final Plot No. 9, admeasuring about 1456.00 Sq. Mtrs. East Side 728.00 Sq. Mtrs. within Registration Dist. & Sub Dist. Anand of Ms. Muskan Sharma & Mr. Vivek Sharma. Bounded by :-East : Flat No. 402, West : Remaining Part of land of this Survey No. after leaving margin, North : Land of Kalaben Harshadbhai Patel after leaving margin, South : Flat No. 404 after leaving margin stairs and lift.

Authorised Officer,
State Bank of India SARB, Vadodara

Date : 14.02.2026 Place : Anand

FORM A - PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AISHWARYA ORGANISERS PRIVATE LIMITED

1 Name of Corporate Person	Aishwarya Organisers Private Limited
2 Date of Incorporation of Corporate Person	October 18, 2007
3 Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Ahmedabad
4 Corporate Identity No. of Corporate Person	U45202GJ2007PTC052001
5 Address of the registered office and principal office (if any) of Corporate Person	37/1, Yogeshwar Nagar Society, Nr. Anjali Cinema Nr. Rushabh Flat Vasma, Ahmedabad, Gujarat- 380007
6 Liquidation commencement date of Corporate Person	February 16, 2026
7 Name, Address, Email Address, Telephone Number and the registration number of the liquidator	Mr. Vinit Nagar 818, Shivalki Satyamev, Bopal - Ambli Cross Road, Bopal, Ahmedabad - 380058, Gujarat Email : ipvinitnagar@gmail.com Telephone No: 02717-416007 IP Registration No.: IBBI/IPA-002/IP-NO1223/2023-2024/14297 AFA : AA2/14297/02/311226/204162
8 Last date for submission of claims	March 18, 2026

Notice is hereby given that Aishwarya Organisers Private Limited has commenced voluntary liquidation on February 16, 2026.

The stakeholders of Aishwarya Organisers Private Limited are hereby called upon to submit a proof of their claims, on or before March 18, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 17-02-2026 Vinit Nagar
Place : Ahmedabad Liquidator of Aishwarya Organisers Private Limited

FORM A - PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AISHWARYA ORGANISERS PRIVATE LIMITED

1 Name of Corporate Person	Aishwarya Organisers Private Limited
2 Date of Incorporation of Corporate Person	October 18, 2007
3 Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Ahmedabad
4 Corporate Identity No. of Corporate Person	U45202GJ2007PTC052001
5 Address of the registered office and principal office (if any) of Corporate Person	37/1, Yogeshwar Nagar Society, Nr. Anjali Cinema Nr. Rushabh Flat Vasma, Ahmedabad, Gujarat- 380007
6 Liquidation commencement date of Corporate Person	February 16, 2026
7 Name, Address, Email Address, Telephone Number and the registration number of the liquidator	Mr. Vinit Nagar 818, Shivalki Satyamev, Bopal - Ambli Cross Road, Bopal, Ahmedabad - 380058, Gujarat Email : ipvinitnagar@gmail.com Telephone No: 02717-416007 IP Registration No.: IBBI/IPA-002/IP-NO1223/2023-2024/14297 AFA : AA2/14297/02/311226/204162
8 Last date for submission of claims	March 18, 2026

Notice is hereby given that Aishwarya Organisers Private Limited has commenced voluntary liquidation on February 16, 2026.

The stakeholders of Aishwarya Organisers Private Limited are hereby called upon to submit a proof of their claims, on or before March 18, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 17-02-2026 Vinit Nagar
Place : Ahmedabad Liquidator of Aishwarya Organisers Private Limited

ASL INDUSTRIES LIMITED

CIN: L62099MH1992PLC464238

Registered Office: NESCO IT Park, 10th Floor, Building 4, Goregaon (East), Mumbai, 400063. Contact No: +91 8097207334 | Email: cs@aslindustries.in | Website: www.aslindustries.in

NOTICE OF POSTAL BALLOT/E-VOTING

Notice is hereby given to the members of ASL Industries Limited that the Company is seeking approval of its members by way of Ordinary Resolution/Special Resolution in respect of the following matter:

- Approval For Change in Name of the Company and Consequent Alterations in Memorandum of Association and Articles of Association of the Company.**
- To regularize the appointment of Mrs. Karina Jadhav (DIN: 11541078) as non-executive Independent Director of the company.**

a) In this regard all the members are hereby informed that the Company has set out notice to its members for aforesaid resolutions to be transacted through postal ballot by voting through remote e-voting platform provided by National Securities Depository Limited (NSDL).

b) The Company has completed dispatch of the Postal Ballot Notice to the Members through permitted mode on **Monday, 16.02.2026**.

c) The cut-off date for determining the eligibility to vote through remote e-voting or postal ballot form shall be **Friday, 06.02.2026**.

d) Persons whose name is recorded in the register of beneficial owners maintained as on the cut-off date, only shall be entitled to avail the facility of e-voting or postal ballot form.

e) The remote e-voting shall commence on **Thursday, 19.02.2026 at (09:00 AM IST) and will end on Friday, 20.02.2026 at (05:00 PM IST)**.

f) The remote e-voting module shall be disabled by NSDL thereafter.

The results declared along with scrutinizer report within the prescribed period shall be displayed on the Company's Website and also communicated to the stock exchange. Members are requested to note that in case you have any queries or issues regarding e-voting, you may refer to the FAQs and e-voting manual available at www.evoting.nsdl.com under help section or write an email to evoting@nsdl.com or call 022 4886 7000 or send a request at evoting@nsdl.com

By Order of the Board
For ASL Industries Limited
Sd/-
Kiran Thakore
Director
DIN: 03140791

Date: 16.02.2026
Place: Mumbai

ADITYA BIRLA CAPITAL
ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veralva, Gujarat- 362266 Branch Office- 3Rd Floor, Office No. 203 To 211, Milestone Fiesta, Near Tgb Circle, L.P. Savani Road, Adajan, Surat- 395009

APPENDIX IV
[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 20.08.2025 calling upon the borrowers DILIP RAM & PRAMILA DEVI mentioned in the notice being of Rs. 12,08,327.93/- (Twelve Lac Eight Thousand Three Hundred Twenty Seven Ninety Three Paise Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 13th day of February of the year, 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 12,08,327.93/- (Twelve Lac Eight Thousand Three Hundred Twenty Seven Ninety Three Paise Only) interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of Property Being Plot No. 340, Admeasuring 40.15 Sq. Mts. Alongwith 23.78 Sq. Mts. Undivided Share In The Land Of Road & C.O.P. In "Rudraksh Residency", Situated At Survey No. 351/1, Block No. 367 As Per 7/12 Admeasuring He. 2-69-94 Aare Sq. Mts. Of Moje Village Kareli, Taluk Palsana, District Surat, Gujarat, 395012. East: Soc Road West: Adj. Property North: Plot No. 341 South: Plot No. 339.

Date: 13.02.2026 Authorized Officer
Place: SURAT Aditya Birla Housing Finance Limited

Form C
[See rule 9(1)]
Public Notice

[Under rule 9(2) of Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF MR. DHARMENDRA RAMJIBHAI PATEL (PERSONAL GUARANTOR OF M/S OPTUS LAMINATES PRIVATE LIMITED)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a bankruptcy process against Mr. Dharmendra Ramjibhai Patel, having Address 1.Block No. 903, 904, Solitaire Corporate Park, Nr. Divya Bhaskar Press, S.G. Highway, Ahmedabad, 380051, Gujarat and 2. At Rampara Post, Gantholi, Taluka Idar, Dist. Sabarkanta, Gujarat-383430 as on February 11, 2026, i.e. the bankruptcy commencement date, as per the order passed by Hon'ble National Company Law Tribunal, Ahmedabad Bench in C.P.(IB)43 (AHM)2026, under Section 121 (1) of the Insolvency and Bankruptcy Code, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019.

The creditors of Mr. Dharmendra Ramjibhai Patel are hereby called upon to submit their claims with proof on or before February 24, 2026 to the bankruptcy trustee at 1, First Floor, Sumati Avenue, Opp. Rajkamal Bakery, Bhairavnath Road, Maninagar, Ahmedabad, Gujarat-380008.

The last date for submission of claim of creditors shall be February 24, 2026. Creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Additional details of the bankruptcy trustee are as follows:

- Name: Mr. Samir Ganeshbhai Marathe
- Address: 1, First Floor Sumati Avenue, Opp. Rajkamal Bakery, Bhairavnath Road, Maninagar, Ahmedabad, Gujarat-380008
- Email address: bt.drpatel@gmail.com
- Mobile No.: 9825576522

Registration Number of Bankruptcy Trustee: IBBI/IPA-001/IP-P00830/2017-2018/11415

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016, and any other applicable laws.

Date: 17th February 2026
Place: Ahmedabad

Form C
[See rule 9(1)]
Public Notice

[Under rule 9(2) of Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF MR. RAMJIBHAI PURSHOTTAMBHAI PATEL (PERSONAL GUARANTOR OF M/S OPTUS LAMINATES PRIVATE LIMITED)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a bankruptcy process against Mr. Ramjibhai Purshottambhai Patel, residing at Asian Pariwar, Near Mahakali Temple, Mahavirnagar, Himmatnagar, Sabarkantha, Gujarat-383430 as on February 11, 2026 i.e. the bankruptcy commencement date, as per the order passed by Hon'ble National Company Law Tribunal, Ahmedabad Bench in C.P.(IB)42(AHM)2026, under Section 121(1) of the Insolvency and Bankruptcy Code, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019.

The creditors of Mr. Ramjibhai Purshottambhai Patel are hereby called upon to submit their claims with proof on or before February 24, 2026 to the bankruptcy trustee at 1, First Floor Sumati Avenue, Opp. Rajkamal Bakery, Bhairavnath Road, Maninagar, Ahmedabad, Gujarat-380008.

The last date for submission of claim of creditors shall be February 24, 2026. Creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Additional details of the bankruptcy trustee are as follows:

- Name: Mr. Samir Ganeshbhai Marathe
- Address: 1, First Floor Sumati Avenue, Opp. Rajkamal Bakery, Bhairavnath Road, Maninagar, Ahmedabad, Gujarat-380008
- Email address: bt.rpatel2026@gmail.com
- Mobile No.: 9825576522

Registration Number of Bankruptcy Trustee: IBBI/IPA-001/IP-P00830/2017-2018/11415

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016, and any other applicable laws.

Date: 17th February 2026
Place: Ahmedabad

बैंक ऑफ बरोडा
Bank of Baroda

ANNEXURE - I - REDEMPTION NOTICE

Khatiriwad Branch, Amar Apartment, Paigawad, Surat Road, Khatiriwad, Navsari - 396445 | E-mail : KHATRI@bankofbaroda.bank.in | Mob No. 02637 258265, 234211

Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).

Dear Sir/Madam,

Whereas the Authorised Officer of the Bank of Baroda, Branch Khatiriwad, Amar Apartment, Paigawad, Surat Road, Khatiriwad, Navsari - 396445 being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice. And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale Notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

Sr. No.	Name & Address of Borrower/Guarantor	Description of the Movable/ Immovable Properties	Date of Demand Notice Date of Possession	Type of Possession Publication of Possession Notice Date
01.	Mr. Dipak Jivram Salunkhe (Borrower) Add : S/o - Jivram Sharawan Salunkhe, Flat No. B/404, W-Wing, Prabhakunj Residency, Vijalpore, Behind Vijalpore Nagar Palika, Navsari - 396450. Add : S/o-Jivram Sharawan Salunkhe, House No. 1282/0, Dhiru Dajiniwadi Eru, Vijalpore, Navsari - 396450.	Property Bearing Flat No-B/404, PRABHAKUNJ "B", Fourth Floor, Super built up area adm. 814 Sq. fts i.e. 75.62 sq. mtrs. Constructed on Gamtal land adm. 1244 sq. mtrs. Paiki Southern direction land adm. 621.97 sq. mtrs. Situated behind Vijalpore Nagar Palika, Tal. Jalalpore, Dist. Navsari in the name of Mr. Dipak Jivram Salunkhe having Boundries as under :- East : Open to Sky and private property, West : Adj. Passage, North : Flat No. B/403, South : Flat No. B/405.	11-03-2025 27-05-2025	Symbolic 29-05-2025

Note : Individual redemption notice under the act was already sent through registered/speed post on available address of borrower/guarantor.

Date : 16/02/2026 | Place : Navsari Authorised Officer, Chief Manager, BANK OF BARODA, Khatiriwad Branch

Form C
[See rule 9(1)]
Public Notice

[Under rule 9(2) of Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF MR. RAKESH RAMJIBHAI PATEL (PERSONAL GUARANTOR OF M/S OPTUS LAMINATES PRIVATE LIMITED)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a bankruptcy process against Mr. Rakesh Ramjibhai Patel, having Address at 1. Block No. 903, 904, Solitaire Corporate Park, Nr. Divya Bhaskar Press, S.G. Highway, Ahmedabad, 380051, Gujarat and 2. E-203, Vishwas Platinum, Sola Science City Road, Behind Hetarth Party Plot, Sola, Ahmedabad 380058 as on February 11, 2026, i.e. the bankruptcy commencement date, as per the order passed by Hon'ble National Company Law Tribunal, Ahmedabad Bench in C.P.(IB)44(AHM)2026, under Section 121(1) of the Insolvency and Bankruptcy Code, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019.

The creditors of Mr. Rakesh Ramjibhai Patel are hereby called upon to submit their claims with proof on or before February 24, 2026 to the bankruptcy trustee at 1, First Floor Sumati Avenue, Opp. Rajkamal Bakery, Bhairavnath Road, Maninagar, Ahmedabad, Gujarat-380008.

The last date for submission of claim of creditors shall be February 24, 2026. Creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Additional details of the bankruptcy trustee are as follows:

- Name: Mr. Samir Ganeshbhai Marathe
- Address: 1, First Floor Sumati Avenue, Opp. Rajkamal Bakery, Bhairavnath Road, Maninagar, Ahmedabad, Gujarat-380008
- Email address: bt.rpatel2026@gmail.com
- Mobile No.: 9825576522

Registration Number of Bankruptcy Trustee: IBBI/IPA-001/IP-P00830/2017-2018/11415

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016, and any other applicable laws.

Date: 17th February 2026
PLACE: Ahmedabad

TATA CAPITAL HOUSING FINANCE LTD.

Regd. Office : 11th Floor, Tower A, Peninsula Business Park, Gopnatrao Kadam Marg, Lower Parel, Mumbai 400013. CIN No. U67190MH2008PLC167552.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower in particular and public in general, that the undersigned has taken Physical Possession of the property described herein view of order passed by the Addl. Chief Judicial Magistrate, Surat in below mentioned CC No. through the Appointed Court Commissioner the said Appointed Court Commissioner handed over the Physical Possession to the undersigned Authorised Officer.

The borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from the date of demand notice. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan A/c No.	Name of Obligor(s) Legal Heir(s)/ Legal Representative(s)	Amount as per Demand Notice	Demand Notice Dt. Date of Possession	Order Date Case No.
9843894 & TCHIN021600 0100104652	SURYAKANT SHARMA (Borrower) & NIRMALA DEVI (Co-borrower)	Rs.13,12,425/- & Rs.1,76,534/-	10-07-2025 & 14-02-2026	17-11-2025 & CRMA J/ 17418/2025

Description of the Secured Assets/Immovable Properties/Mortgaged Properties:

All the rights, piece & parcel of Immovable property bearing Flat No. 301 on 3rd Floor in Block/Buidling No. "C", built-up area 607.00 Sq. foot i.e. 56.42 sq. meters, and carpet area admeasuring 558 sq. foot, i.e. 51.83 Sq. Meters, along With 27.98 Sq. Meters undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "SWASTIK LAKE", constructed on non-agricultural land for residential use bearing Revenue Survey No. 73 & 81, Block No. 123, T.P. Scheme No. 69 (Godadra - Dindoli) F.P. No. 111 paiki Sub Plot No. 1) admeasuring 31763 sq. Mtrs. and totally admeasuring 5919 Sq. Mtrs., Situate at Moje Village: Dindoli, Taluka: Udhna (City), District: Surat of Gujarat.

10612252 & TCHIN021600 0100118948	UDAY SAMIKHBHAI ADAK (Borrower) & RIYA UDAY ADAK (Co-borrower)	Rs.8,19,350/- & Rs.2,79,301/-	08-09-2025 & 15-02-2026	22-01-2026 & CRMA J/ 18651/2025
-----------------------------------	--	-------------------------------	-------------------------	---------------------------------

Description of the Secured Assets/Immovable Properties/Mortgaged Properties:

All the Rights, title and interest in respect Property bearing Flat No. 104 admeasuring 42.35 sq.mtr. built up area as per Sanctioned plan on 1st Floor of Building No. K in the campus known as "STAR GARDEN" constructed on non-agricultural land of Survey No.1341,1345, Block No.1276, 1279, having Draft T.P. Scheme No.36(VARIYAV), O.P.NO. 29, 31, Final Plot No.30, 32 at Village-VARIYAV, Sub District-Adajan, District-Surat along with undivided proportionate share in the underneath land of the building and all Internal and external rights thereto. The Building No. K of Star Garden is surrounded as under:- Towards North: Building No. L, Towards South: Open Land, Towards East: Raised Plot, Towards West: C.O.P.-3.

Date : 17-02-2026 Sd/- Authorized Officer
Place : Gujarat For Tata Capital Housing Finance Limited

મુખ્યમંત્રી યોગી આદિત્યનાથે વિપક્ષી દળો પર આકરા પ્રહારો કર્યા

આ લોકો રામ મંદિર અને કાશી વિશ્વનાથ ધામનો વિરોધ કરતા હતા

લખનૌ, તા. ૧૬ ઉત્તર પ્રદેશ વિધાન પરિષદમાં સો મવારે રાજ્યપાલના અભિભાષણ પર ચર્ચા દરમિયાન મુખ્યમંત્રી યોગી આદિત્યનાથે વિપક્ષી દળો પર આકરા પ્રહારો કર્યા છે. તેમણે કહ્યું કે, પાછલી સરકારોએ ઉત્તર પ્રદેશને અરાજકતા અને અવ્યવસ્થાનો ગઢ બનાવી દીધો હતો, પરંતુ આજે ડબલ એન્જિન સરકારની સ્પષ્ટ નીતિ અને સુશાસનના કારણે રાજ્ય બીમાર રાજ્યની શ્રેણીમાંથી બહાર આવીને બ્રેકથ્રૂ સ્ટેટ બન્યું છે.

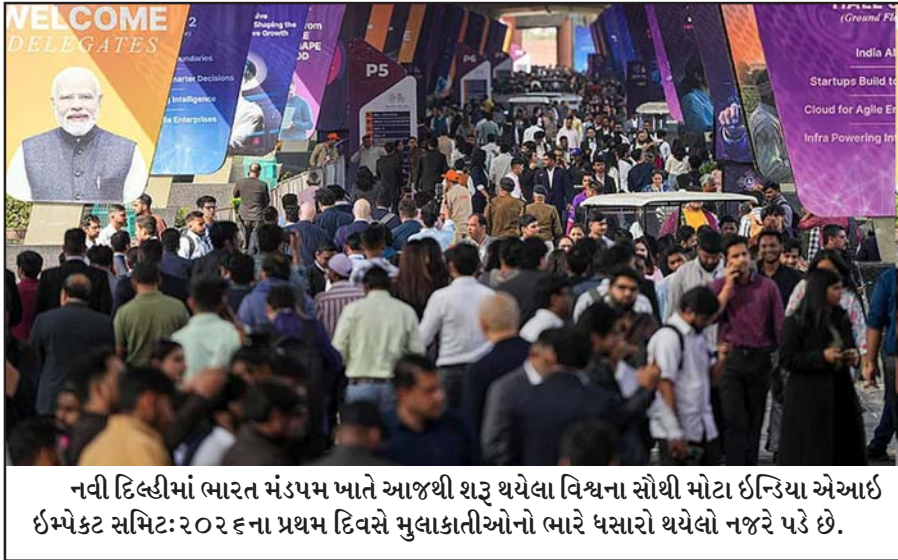
આદિત્યનાથે વધુમાં કહ્યું કે, ‘ઉત્તર પ્રદેશ હવે ફિયર ઝોનમાંથી ફેથ ઝોનમાં બદલાઈ ગયું છે. હવે કફીયુ કલ્ચરનો નહીં, પણ ઝીરો ટોલરન્સનું કલ્ચર છે. હવે ફેસ્ટિવલ એન્ડ ટેમ્પલ ઈકોનોમી ગ્રોથ કરી રહી છે. કોઈએ વિચાર્યું પણ નહીં હોય કે અગાઉ માધ મેળામાં

ઉત્તર પ્રદેશ હવે ફિયર ઝોનમાંથી ફેથ ઝોનમાં બદલાઈ ગયું છે. હવે કફીયુ કલ્ચરનો નહીં, પણ ઝીરો ટોલરન્સનું કલ્ચર છે :

યોગી આદિત્યનાથ કેટલાક લાખ જ શ્રદ્ધાળુઓ આવતા હતા, ત્યારે હવે ૨૧ કરોડથી વધુ શ્રદ્ધાળુઓ ઉમટી પડ્યા છે, કારણ કે તેમને સુરક્ષા-વ્યવસ્થા પર વિશ્વાસ છે.’ રોજગારના મુદ્દે વિગતો આપતા મુખ્યમંત્રીએ કહ્યું કે, ‘પોલીસ વિભાગમાં ૨.૧૯ લાખ ભરતીઓ કરવામાં આવી છે, જેમાં ૨૦ ટકા દીકરીઓ છે. ૨૦૧૭માં યુપી પોલીસમાં માત્ર ૧૦,૦૦૦ મહિલા કર્મચારીઓ

હતી, જેની સંખ્યા આજે વધીને ૪૪૦૦૦થી વધુ થઈ ગઈ છે. આ ઉપરાંત અગાઉ માત્ર ૨ ફોરેન્સિક લેબ હતી, જેની સામે આજે ૧૨ લેબ કાર્યરત છે અને અન્ય ૬ નિર્માણાધીન છે. અગાઉની સરકારે પીએસીને બંધ કરવાની સ્થિતિ પર પહોંચાડી દીધું હતું, આજે ૩૪ વાહિનીઓ કાર્યરત છે, જેમાં ૩ નવી મહિલા બટાલિયનનો સમાવેશ થાય છે. તેમણે વધુમાં કહ્યું કે, ‘વંદે માતરમ ભારતની આન-બાન-શાનનું પ્રતીક છે. રાષ્ટ્રગીત, રાષ્ટ્રીય નાયકો અને ત્રિરંગાનું અપમાન એ બંધારણની અવગણના છે.

સમાજવાદી પાર્ટીના સભ્યો વંદે માતરમનું અપમાન કરી રહ્યા છે, જે બંધારણ અને બાબા સાહેબ આંબેડકરનું અપમાન છે. સપા રામ મંદિર, કાશી વિશ્વનાથનો વિરોધ કરે છે, જ્યારે ગાઝીના મેળાનું સમર્થન કરે છે. અમારી સરકારે બહારાઈયમાં મહારાજા સુહેલદેવના નામે ભવ્ય સ્મારક બનાવ્યું છે, જે હિન્દુ રાજાઓના શૌર્યનું પ્રતીક છે.’



નવી દિલ્હીમાં ભારત મંડપમ ખાતે આજથી શરૂ થયેલા વિશ્વના સૌથી મોટા ઈન્ડિયા એઆઈ ઈમ્પેક્ટ સમિટ: ૨૦૨૬ના પ્રથમ દિવસે મુલાકાતીઓનો ભારે ધસારો થયેલો નજરે પડે છે.

હેલ્પલાઈન નંબરો પણ જાહેર

‘ગંગા સ્વરૂપા આર્થિક સહાય’ યોજનામાં હવે ઘરે બેઠા સહાયની રકમ મળશે

નવી દિલ્હી, તા. ૧૬ વિધવા મહિલાઓને આત્મનિર્ભર બનાવવા અમલમાં આવેલી ‘ગંગા સ્વરૂપા આર્થિક સહાય યોજના’ હેઠળ હવે સહાયની રકમ સીધી ઈન્ડિયા પોસ્ટ પેમેન્ટ્સ બેંક (IPPB)ના ખાતામાં જમા કરવામાં આવશે.

વધુમાં જણાવ્યું કે, ‘આ IPPB ખાતું શૂન્ય બેલેન્સથી ખોલી શકાશે. પોસ્ટમેન કે ગ્રામીણ ડાક સેવક વિનંતી પર ઘરે આવીને ખાતું પણ ખોલી આપશે અને નાણાં પણ ચૂકવશે. લાભાર્થીઓએ પૈસા ઉપાડવા માટે બેંક કે પોસ્ટ ઓફિસ જવાની જરૂર રહેશે નહીં.

સુધી વિશેષ અભિયાન ચલાવીને નવા IPPB ખાતાઓ ખોલવામાં આવશે.’

વધુમાં જણાવ્યું કે, ‘આ IPPB ખાતું શૂન્ય બેલેન્સથી ખોલી શકાશે. પોસ્ટમેન કે

ગ્રામીણ ડાક સેવક વિનંતી પર ઘરે આવીને ખાતું પણ ખોલી આપશે અને નાણાં પણ ચૂકવશે. લાભાર્થીઓએ પૈસા ઉપાડવા માટે બેંક કે પોસ્ટ ઓફિસ જવાની જરૂર રહેશે નહીં.

આસામના મુખ્યમંત્રી વિરૂદ્ધ હેટ સ્પીચ મામલે થયેલી અરજી સુપ્રીમ કોર્ટે ફગાવી

નવી દિલ્હી, તા. ૧૬ આસામના મુખ્યમંત્રી હિમંતા બિસ્વા સરમાએ તાજેતરમાં જ એક મોટો વિવાદ ઉભો કર્યો હતો. આસામ ભાજપે સરમાનો રાયફલ સાથેનો અને બે લોકો પર ગોળી ચાલતો એક વીડિયો શેર કર્યો હતો. ત્યારે આ મામલો સુપ્રીમ કોર્ટમાં પહોંચ્યા બાદ કોંગ્રેસ તમામ અરજીઓ સાંભળવાનો ઈનકાર કરી દીધો છે.

કોંગ્રેસ તમામ અરજદારોને પહેલા ગુવાહાટીની હાઈકોર્ટમાં અરજી કરવાનો નિર્દેશ આપ્યો છે. મુખ્ય ન્યાયાધીશ ચૂર્ચકાંત,

ન્યાયાધીશ જોયમાલ્યો ભાગથી અને ન્યાયાધીશ નિપુલ એમ. પંચોલીની બંને કહ્યું કે, દરેક ચૂંટણી વિવાદ સીધો જ સુપ્રીમ કોર્ટમાં લઈ જવો, તે એક ચિંતાજનક બાબત બની ગઈ છે. કોર્ટે ટિપ્પણી કરી છે કે, તમે ગુવાહાટી હાઈકોર્ટમાં કેમ ન ગયા? તમે હાઈકોર્ટની સત્તાને પોછી ન આંકો. સાથે જ કોંગ્રેસે હુવાહાટી હાઈકોર્ટના મુખ્ય ન્યાયાધીશને આ મામલાની ઝડપી સુનાવણી કરવા વિનંતી કરી છે.

આસામના મુખ્યમંત્રી હેટ સ્પીચ કેસમાં વરિષ્ઠ વકીલ

હરિયાણાના છયાંસા ગામમાં ફેલાઈ રહી છે એક રહસ્યમય બિમારી

ચંદીગઢ, તા. ૧૬ હરિયાણાના પલવલ જિલ્લાના છયાંસા ગામના લોકો માટે એક રહસ્યમય બીમારી ચિંતાનું કારણ બની ગઈ છે. છેલ્લા ૧૫ દિવસમાં ૧૨ લોકો ગંભીર થયા છે. તેમાં ૧૨ લોકોના મોત બાળકો, યુવાનો અને વૃદ્ધોનો સમાવેશ થાય છે. અચાનક થયેલા મૃત્યુથી સમગ્ર ગામમાં ભયનું વાતાવરણ સર્જાયું છે.

ગ્રામજનોના જણાવ્યા મુજબ, શરૂઆતમાં કેટલાક લોકોએ ખૂબ તાવ, ઉધરસ, ઉલટી, શરીરમાં દુખાવો અને નબળાઈની ફરિયાદ કરી હતી. કેટલાક

દર્દીઓની હાલત એટલી બગડી ગઈ કે તેમને હોસ્પિટલમાં લઈ જવામાં આવ્યા, પરંતુ તેમના જીવ બચાવી શકાયા નહીં. આશ્ચર્યજનક રીતે, થોડા દિવસોમાં ઘણા લોકો ગંભીર રીતે બીમાર પડી ગયા.

પરિસ્થિતિની ગંભીરતાને ધ્યાનમાં રાખીને, આરોગ્ય વિભાગની ટીમો ગામમાં કેમ્પ લગાવીને તપાસ કરી રહી છે. અત્યાર સુધીમાં ૪૦૦થી વધુ લોકોની તપાસ કરવામાં આવી છે, અને આશરે ૩૦૦ લોકોના લોહીના નમૂના લેવામાં આવ્યા છે.

ફોર્મ એ - પબ્લીક એનાઉન્સમેન્ટ			
(ઈન્સોલ્વન્સી એન્ડ બેંક્રપ્સી બોર્ડના નિયમન ૧૪ (સ્કેલિકલિક્વિઝેશન) નિયમો, ૨૦૧૭)			
એશ્વર્યા ઓર્ગેનાઈઝર્સ પ્રાઈવેટ લિમિટેડના હિસ્સેદારોના ઘ્યાન માટે			
1	કોર્પોરેટ પર્સન નામ	એશ્વર્યા ઓર્ગેનાઈઝર્સ પ્રાઈવેટ લિમિટેડ	
2	કોર્પોરેટ પર્સન ના ઈન્ફોર્મેશનની તારીખ	૧૮ ઓક્ટોબર, ૨૦૦૭	
3	ઓથોરિટી કે જેના હેઠળ કોર્પોરેટ પર્સન ઈન્ફોર્મેટ / નોંધાયેલ છે	રજિસ્ટ્રાર ઓફ કંપનીઝ, અમદાવાદ	
4	કોર્પોરેટ ઓફિસ નંબર કોર્પોરેટ પર્સનની	U45202GJ2007PTC052001	
5	કોર્પોરેટ પર્સન ની રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસનું સરનામું (જે કોઈ હોય તો)	૩૭/૧, યોગેશ્વર નગર સોસાયટી, અંજલિ સિનેમા પાસે, રૂપમ ક્લેટ પાસે, વાસણ, અમદાવાદ, ગુજરાત-૩૮૦૦૦૭	
6	કોર્પોરેટ પર્સનની લિક્વિડેશન શરૂ થવાની તારીખ	૧૬ ફેબ્રુઆરી, ૨૦૨૬	
7	લિક્વિડેટરનું નામ, સરનામું, ઈમેઈલ સરનામું, ટેલિફોન નંબર અને રજીસ્ટ્રેશન નંબર	શ્રી વિનિત નાગર ૮૧૮, શિવાલિક સત્યમેવ, બોપલ - આંબલી કોસ રોડ, બોપલ, અમદાવાદ - ૩૮૦૦૫૮, ગુજરાત Email: ipvinitnagar@gmail.com Telephone No: 02717 416007 IP Registration No.: IBB/IPA-002/IP-N01223/2023-2024/14297 AFA:AA2/14297/02/311226/204162	
8	દાવા રજૂ કરવાની છેલ્લી તારીખ	૧૮ માર્ચ, ૨૦૨૬	

આથી નોટિસ આપવામાં આવે છે કે એશ્વર્યા ઓર્ગેનાઈઝર્સ પ્રાઈવેટ લિમિટેડે ૧૬ ફેબ્રુઆરી, ૨૦૨૬ ના રોજ સ્કેલિકલિક્વિઝેશન શરૂ કર્યું છે. એશ્વર્યા ઓર્ગેનાઈઝર્સ પ્રાઈવેટ લિમિટેડના હિસ્સેદારોને ૧૮ માર્ચ, ૨૦૨૬ ના રોજ અથવા તે પહેલાં, આઈટીએ ગેસમે જણાવેલ સરનામે લિક્વિડેટરને તેમના દાવાઓના પુરાવા સબમિટ કરવા માટે જાણ કરવામાં આવે છે. નાણાકીય લેણદારોએ ફક્ત ઉલ્લેકનિક માધ્યમથી જ તેમના દાવાઓના પુરાવા સબમિટ કરવાના રહેશે. અન્ય નમો હિસ્સેદારો દાવાઓના પુરાવા રૂબરૂમાં, પોસ્ટ દ્વારા અથવા ઉલ્લેકનિક માધ્યમથી સબમિટ કરી શકે છે. દાવાના મોટા અથવા ગેરમાર્ગે દોરનારા પુરાવા સબમિટ કરવા પર દંડ લાયક છે. તારીખ : 17-02-2026 વિનિત નાગર સ્થળ : અમદાવાદ એશ્વર્યા ઓર્ગેનાઈઝર્સ પ્રાઈવેટ લિમિટેડના લિક્વિડેટર

APOLLO
Your Dependable Partner

GUJARAT APOLLO INDUSTRIES LTD.

CIN No. L45202GJ1986PLC009042

Registered Office : Block No. 486, 487, 488, Mouje Dholasan, Taluka & District: Mehsana - 382732.

Corporate Office : The Capital 2, Office no 1403-1405, 14th Floor, Nr. Science City,

Science City Road, Sola, Ahmedabad. Ph: 7945025438. Web: www.apollo.co.in

EXTRACT OF THE STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED ON 31ST DECEMBER 2025
(₹ in Lakhs except earning per share data)

Sr No	Particulars	STANDALONE			CONSOLIDATED		
		QUARTER ENDED	NINE MONTH ENDED	YEAR ENDED	QUARTER ENDED	NINE MONTH ENDED	YEAR ENDED
		31.12.2025	31.12.2025	31.03.2025	31.12.2025	31.12.2025	31.03.2025
		Unaudited	Unaudited	Audited	Unaudited	Unaudited	Audited
1	Total Income from operations	1,190.13	3,436.42	3,426.53	2,286.84	6,111.77	7,023.22
2	Net Profit for the period (before exceptional items and Tax)	(117.39)	113.96	345.44	27.48	495.75	614.66
3	Net Profit for the period before tax (after exceptional)	(117.39)	113.96	345.44	27.48	495.75	614.66
4	Net Profit for the period after tax	(83.13)	213.41	162.41	22.04	340.03	147.07
5	Total Comprehensive income for the period [Comprising profit for the period (after tax) and other comprehensive income (after tax)]	(83.13)	213.41	153.53	(76.57)	469.71	116.06
6	Paid-up equity share capital (face value of ₹. 10/- each)	1,297.00	1,297.00	1,180.00	1,297.00	1,297.00	1,180.00
7	Other Equity (excluding revaluation reserve)			22,884.26			47,897.34
8	Earnings per share (for continuing operations)						
	Basic (₹.)	(0.68)	1.76	1.38	0.51	3.40	1.99
	Diluted (₹.)	(0.68)	1.76	1.38	0.51	3.40	1.98

Note: The above is an extract of the detailed format of quarterly /nine month ended financial results filed with the stock exchange under regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly /nine month ended financial results is available on the company website at www.apollo.co.in and on the BSE website at www.bseindia.com & NSE website at www.nseindia.com.

Date : 14-02-2026
Place : Ahmedabad

For and on behalf of Board of Directors
GUJARAT APOLLO INDUSTRIES LIMITED
Asit A. Patel - Managing Director DIN : 00093332

Note: The above is an extract of the detailed format of quarterly /nine month ended financial results filed with the stock exchange under regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly /nine month ended financial results is available on the company website at www.apollo.co.in and on the BSE website at www.bseindia.com & NSE website at www.nseindia.com.

For and on behalf of Board of Directors
GUJARAT APOLLO INDUSTRIES LIMITED
Asit A. Patel - Managing Director DIN : 00093332

Date : 14-02-2026
Place : Ahmedabad

પંજાબમાં ભાજપ અને આસામમાં કોંગ્રેસને મોટો ઝટકો

નવી દિલ્હી, તા. ૧૬ પંજાબ અને આસામના રાજકારણમાં એકસાથે મોટા ઘટનાચક્રવાલના સમાચાર સામે આવ્યા છે. પંજાબમાં ભાજપના પ્રદેશ ઉપાધ્યક્ષે કેસરિયો છોડીને ધરવાપસી કરી છે, તો ભીજ તરફ આસામમાં આગામી રાજનામાથી જ ચૂંટણી યોજવાની પહેલા કોંગ્રેસના બેરાજકીય ગરમાવો ડોહા મહિનાઓમાં જ ચૂંટણી યોજવાની પહેલા કોંગ્રેસના વરિષ્ઠ દિગ્ગજ નેતાએ પંજાનું સાથ છોડી દીધો છે.

પંજાબમાં વર્ષ ૨૦૨૭માં યોજનારી વિધાનસભા ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુખબીર સિંહ બાદલે સંગરૂર ખાતે ખન્નાના નિવાસ્થાને જઈને તેમને પક્ષમાં આવકાર્યા અને સંગરૂર વિધાનસભા ક્ષેત્રના પ્રભારી નિયુક્ત કર્યાં છે. ખન્નાએ ૨૦૨૨માં કોંગ્રેસ છોડીને ભાજપમાં જોડાયા હતા, પરંતુ હવે તેમણે અકાલી દળમાં જોડાવાને ‘ઘરવાપસી’ ગણાવી છે. નોંધનીય છે કે, પંજાબમાં વર્ષ ૨૦૨૭માં ચૂંટણી પહેલા ભાજપને મોટો ફટકો પડ્યો છે. ભાજપના પ્રદેશ ઉપાધ્યક્ષ અને પૂર્વ ધારાસભ્ય અરવિંદ ખન્ના રવિવારે શિરોમણી અકાલી દળ(SAD)માં સામેલ થઈ ગયા છે. જીછઠ્ઠ પ્રમુખ સુ